GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA

STARRED QUESTION NO:46
ANSWERED ON:27.02.2013
ALLOTMENT OF DDA FLATS IN 2010
Mahato Shri Narahari;Tirkey Shri Manohar

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) Whether the Government is aware of the poor construction, maintenance and lack of basic facilities in the flats allotted under the Delhi Development Authority's Housing Scheme 2010;

(b) If so, the details thereof and the reasons therefor;

(c) whether the Government proposes to conduct any inquiry to fix responsibility of the persons concerned for these shortcomings;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the steps taken/being taken by the Government to sort out these shortcomings?

Answer

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH)

(a) to (e) : A Statement is laid on the Table of the Sabha.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 46 FOR 27.02.2013 REGARDING ALLOTMENT OF DDA FLATS IN 2010.

(a) & (b): The Delhi Development Authority (DDA) has reported that there is noreport of poor construction under DDA's Housing Scheme-2010. Possession of flats under this housing scheme is being handed over to the allottees wherein all the services are available except in the case of Sector 18-B,Dwarka where electrification and other works aregoing on and are likely to be completed by May, 2013. Demand letters for such 476 flats have not been issued yet by the DDA. The provision of Water Supply and Sewerage is compete in all respects. However some teething problems and complaints regarding maintenance are being attended to on regular basis.

(c) & (d): Yes, Madam. For delay in completion of basic amenities, DDA has already initiated disciplinary action against its 3 Executive Engineers and one Asst. Engineer.

(e): DDA has insisted upon the agencies concerned to complete the works of electrification, internal street lighting and roads within next 2-3 months.